

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 5

CA 647/2022 CA 645/2022 in CP/3638(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **14.12.2022**

NAME OF THE PARTIES: - **Union of India VS Infrastructure Leasing and Financial Services Ltd. & Ors.**

Appearance (via video-conference):

For the Applicant – CA 647 : Ms. Fereshte Sethana, Advocate a/w
Adv. Kuber Dewan, Adv. Abhishek Tilak
and Adv. Neeharika Agarwal i/b DMD
Advocates
For the Respondent – CA 647 : Mr. Aditya Sikka, Advocate
For the Applicant – CA 645 : None present

Section 7 of the Insolvency & Bankruptcy Code, 2016 & Applications under
any other provisions

ORDER

CA 647/2022

Ld. Counsel for the Applicant is present. This Company Application is filed by the Applicant, Infrastructure Leasing and Financial Services Ltd., against the Respondent. Ld. Counsel for the Respondent, Union of India, is present and seeks time to place on record Affidavit in Reply. Time is allowed. Let the Affidavit in Reply be placed on record well before the adjourned date by duly serving a copy of the same to the other side well in advance. List this matter on Board on 16.01.2023, for further consideration and hearing.

CA 645/2022

Neither the Counsel for the Applicant is present nor has placed on record Hard Copies of this Company Application. Applicant is directed to place on record two sets of Hard Copies of this Company Application well before the adjourned date. List this matter on Board on 16.01.2023, for further consideration and hearing.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)